

[Shri B. R. Bhagat].

in Notification No. S.O. 2766 dated the 15th August, 1964.

[Placed in Library. See No. LT-3228/64].

- (ii) Scheme for the amalgamation of the Latin Christian Bank Ltd., Ernakulam, with the State Bank of Travancore, Trivandrum published in Notification No. S.O. 2823 dated the 22nd August, 1964. [Placed in Library. See No. LT-3229/64].

- (iii) Scheme for the amalgamation of the Southern Bank Ltd. with the United Industrial Bank Ltd. published in Notification No. S.O. 2810 dated the 20th August, 1964. [Placed in Library. See No. LT-3230/64].

12.32 hrs.

INTIMATION RE: RELEASE OF
MEMBER

Mr. Speaker: I have to inform the House that I have received the following letter dated the 21st September, 1964 from the Sessions Judge, Eluru:

"I have the honour to inform you that Shrimati V. Virola Devi, Member, Lok Sabha, who was convicted on the 18th September, 1964, by the Additional District Munsif Magistrate, Eluru, for offences under sections 341 and 353, Indian Penal Code, and sentenced to undergo simple imprisonment for one week and simple imprisonment for six weeks, respectively (both the sentences to run concurrently) for having restrained two employees of the Andhra Bank, Eluru, from going into the Bank on the 26th August, 1964, and for having used criminal force....

An hon. Member: She is here in the House.

Mr. Speaker: I am coming to that. I have to read it.

"... against the Sub-Inspector of Police who was discharging his duty at the Bank, is ordered to be released on bail under section 426(1), Criminal Procedure Code, by this Court on the 21st September, 1964, suspending the sentences passed, pending disposal of the criminal appeal filed in this Court."

ANTI-CORRUPTION LAWS
(AMENDMENT) BILL*

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860, the Code of Criminal Procedure, 1898, the Criminal Law Amendment Ordinance, 1944, the Delhi Special Police Establishment Act, 1946, the Prevention of Corruption Act, 1947 and the Criminal Law Amendment Act, 1952.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860, the Code of Criminal Procedure, 1898, the Criminal Law Amendment Ordinance, 1944, the Delhi Special Police Establishment Act, 1946, the Prevention of Corruption Act, 1947 and the Criminal Law Amendment Act, 1952."

The motion was adopted.

Shri Hathi: I introduce the Bill.†

Shri Hari Vishnu Kamath (Hoshangabad): Before you proceed with the next item of the agenda, I wish to have a clarification. Today's List of Business, and tomorrow's also, have come to us and I find that tomorrow's

*Published in the Gazette of India Extraordinary, Part II, Section 2, dated 24-9-64.

†Introduced with the recommendation of the President.

List of Business—we want to be posted correctly with the business of tomorrow—shows Questions first, and the second item is, straightaway the Motion by the Minister of External Affairs. Usually, the List of Business which arrives one day ahead, shows that after Questions, the business not concluded on the previous day would be taken up. Does it mean that irrespective of whether today's business is completed or not, this motion will have priority?

Mr. Speaker: If anything is left out in today's business, that will be taken up later?

APPROPRIATION (NO. 5) BILL

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1964-65, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1964-65, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri T. T. Krishnamachari: I beg to move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

KERALA STATE LEGISLATURE
(DELEGATION OF POWERS) BILL

Mr. Speaker: We take up further consideration of the following motion moved by Shri Hathi on the 23rd September, 1964, namely:—

"that the Bill to confer on the President the power of the Legislature of the State of Kerala to make laws be taken into consideration."

No time was allotted.

Shri Hari Vishnu Kamath (Hoshangabad): Three hours at least.

Mr. Speaker: I will see.

Shri Warior (Trichur): Since we have discussed the situation which has given rise to this Bill, I do not want to expatiate on it.

Clause 3 of the Bill has a proviso which says:

"Provided that before enacting any such Act, the President shall, whenever he considers it practicable to do so, consult a committee constituted for the purpose"

I hope Government will not follow in practice literally what is said here, and that at least in respect of major legislation concerning the State, this committee, consisting of Members of Parliament from Kerala in both the Houses, will be consulted. That is my request.

*Moved with the recommendation of the President.